

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-120 (ND)/2016**

**IN THE MATTER OF:**

Vijay Kumar Gupta & Ors. .... Applicant/petitioners  
Vs.  
M/s. S.R. Cottex Pvt. Ltd. .... Respondent

**Order under Section 241/242 of the Companies Act**

**Order delivered on 01.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Naveen Dahiya, Mr. Karan Malhotra,  
Advocates  
For the Respondent :

**ORDER**

The report submitted by Head Constable Mojbir Singh No. 1665(West), Police Station, Janak Puri, Delhi has been examined. It is based on the statement made by the House Owner Sh. Narender Aggarwal. The aforesaid Aggarwal has made a false statement to the Head Constable, which should not have been believed by him because the earlierailable warrants were issued and served on the same address on 5<sup>th</sup> October, 2016. Shri Vijay



Kumar Gupta, IPS, Janak Puri Police Station, New Delhi is directed to ensure service ofailable warrants on Mr. Aditya Pratap Singh (Mobile No. 9716105000, Email: [adi.aditya1000@gmail.com](mailto:adi.aditya1000@gmail.com)) in terms of order dated 22.05.2017. If the order is not complied with, an Officer not below the rank of DCP shall remain present with the affidavit.

List the matter on 18<sup>th</sup> August, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**

01.08.2017  
V. Sethi